

ITEM NO.119

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1450/2012

N.K. YOGENDER SINGH

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 29-06-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Ms. Kumud Lata Das, AOR
Mr. Y.K. S. Chauhan, Adv.

For Respondent(s) Mr. R. Balasubramanium, Adv.
Mr. Sachin Sharma, Adv.
Ms. Rukmani Bobde, Adv.
Ms. Kritika Sachdeva, Adv.
Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.
Pending application, if any, also stand disposed of.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER

(SIGNED ORDER IS PLACED ON THE FILE)

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No(s). 1450 OF 2012

N.K. YOGENDER SINGH

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

O R D E R

Heard.

We find no ground to interfere with the impugned judgment and order passed by the Armed Forces Tribunal, Principal Bench, New Delhi.

Consequently, the appeal is dismissed.

.....J.
(ARUN MISHRA)

.....J.
(SANJAY KISHAN KAUL)

NEW DELHI;
JUNE 29, 2018